**Record of Proceedings**

The representative of petitioner submitted that the instant petition covers four assets, which are part of Sasan UMPP TS. All the four assets were commissioned on 1.7.2012. As per the investment approval dated 10.12.2008, the instant assets were to be commissioned under 48 months i.e. 1.1.2013. All the assets were commissioned within the specified timeline.

2. He further submitted that the letter regarding the commercial operation of all the four assets, dated 2.7.2012 has been filed along with the main petition. The information
sought by the Commission has been submitted vide affidavits dated 20.3.2013, 22.7.2013 and 21.8.2013. He also submitted that none of the respondents have filed reply to the petition. He requested to allow tariff as prayed in the petition.

3. None of the respondents were present.

4. The Commission observed that reply of MSEDCL, PSPCL and AVVNL is on record and directed the petitioner to obtain the said replies from the Registry, if not available with the petitioner and file its rejoinder with a copy to all the respondents by 20.11.2014.

5. Subject to the above, order in the petition was reserved.

By order of the Commission

sd/-
(T. Rout)
Chief Legal